

GUJARAT DISTRICT PANCHAYAT SERVICE SELECTION COMMITTEE (Consultation) RULES, 1964

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1. <u>.</u>

GUJARAT DISTRICT PANCHAYAT SERVICE SELECTION COMMITTEE (Consultation) RULES, 1964

In exercise of the powers conferred by section 323 of the Gujarat Panchayat Act, 1961 (GUJ. VI of 1962), the Governmentof Gujarat hereby makes the following rules, namely:

1. Short title :-

The following posts included in the District Cadre but excluding posts belonging to the Inferior Panchayat Service under the District Panchayat, namely :-

- 1. Clerical Cadre:
- 1. Junior Clerk
- 2. Cashier (Clerks Grade) ¹
- 3. Cashier
- 4. Godown keeper ¹
- 2. Vaterinary and Animal Husbandry:
- 1. Milk Recorder
- 2. Veterinary Compounder
- 3. Driver **41**

- 3. Revenue:
- 1. Circle Inspector
- 2. Surveyor
- 4. Agriculture:
- 1. Agriculture Assistant
- 2. Driver
- 3. Laboratory Assistant
- 4. Operator cum Mechanic
- 5. Medical Public Health and Ayurved :
- 1. Field Worker (Family Planning)
- 2. Auxiliary Nurse Mid-wife
- 3. Auxiliary Nurse
- 4. Vaccinatory
- 5. sanitary Sub-Inspector
- 6. Auxilliary Filed worker (Family Planning)
- 7. Driver
- 8. Mid-wife
- 9. Candidate vaccinator
- 10. Tracoma Supervisor
- 11. ²Deleted
- 12. ⁶Deleted
- 13. Computor
- 14.
- 15.
- 7[16. Auto Electrician]
- 6. Public Works:
- 1. Assistant Draftsman

- 2. Tracer
- 3. Computor
- 4. Mechanic
- 5. Wireman
- 6. Cinema Operator
- 7. Driver
- 8. Mistry
- 9. Technical Assistant
- 10. Assistant Mechanic
- 11 Motor Mechanic
- 12. Assistant Store-keeper
- 7. Block Establishment:
- 1. Live Stock Inspector

8[2.

- (a) Gram Sevak (Training and visit system)
- (b) Gram Sevak (Multipurpose)]
- 3. Gram Sevika
- 4. Nurse
- 5. Nurse-Mid-Wife
- 6. Compounder
- 7. Driver*
- 8. Education:
- 1. Driver
- 9 Co-operation:
- 1. Co-operative Supervisor; Grade III
- 10. Social Welfare:
- 1. Social Welfare Supervisor (Junior Grade)

2. Mukhya Sanchalak

3. Assistant Sanchalak

- 4. Sevak
- 11. Accounts:
- I. Clerk

II. Post of Secretary of a Gram Panchayat

III. The following posts included in the Taluka Cadre, namely : Aya Dai

1 IV. All posts included in the Local Cadre except (1) Such of these posts as are enumerated in the Schedule appended to the Gujarat Panchayat Service Selection Board (Functions) Rules, 1964.

2. The following posts, namely :-

1. Vasulati Clerk

2. Octroi Clerk

3. All posts belonging to the Inferior Panchayat Service under Gram Panchayat or Nagar Panchayats

4. Post required for schools run by the Gram Panchayat/Nagar Panchayat.

5. Post required for Libraries run by the Gram Panchayat/Nagar Panchayat.

6. All posts required for dispensaries conducted by Gram Panchayats and Nagar Panchayats except the posts of compounders.

7. All other technical or non-technical posts under the Gram Panchayat or Nagar Panchayat.

1 \Short title

. -These rules may be called the Gujarat District Panchayat Service Selection Committee (Consultation) Rules, 1964.

4. Deleted vide Gujarat Government Gazette, Extraordinary, Part I-A, dated 9-12-1981, p. 108..

6. Inserted vide Gujarat Government Gazette Extra-ordinary, Part I-A, dated 22-1 1-1984, p. 117.N>

3. Inserted vide Gujarat Government Gazette Extra-ordinary, Part

I-A, dated 22-1 1-1984, p. 117.

7. Substituted vide Gujarat Government Gazette, Extraordinary, Part I-A, dated 21-I-1982, p.3.

8. Inserted vide Gujarat Government Gazette, Extraordinary, Part I-A, dated 21-5-1985, p. 53-10.

2. Definitions :-

In these rules, unless the context otherwise requires-

(i) "the Act" means the Gujarat Panchayats Act, 1961:

(ia) "The Board" means The Gujarat Panchayat Service Selection Board as constituted under Section 210;

(ii) "Government" means the Government of the State of Gujarat;

(iii) "Panchayats Service" means service as constituted by an order made by Government from time to time under section 203 of the Act;

(iv) "Schedule" means a Schedule appended to these rules;

(iva) "Section" means section of the Act;

(v) "Selection Committee" means the District Panchayat Service Selection Committee as constituted under section 21 I of the Act.

<u>3.</u>.:-¹ Deleted.

1. Vice GNP and HD No.KP/7-51/PRR-3I(I)/71-Jh, dated 18th May 1971.

<u>4.</u> Appointments, piomotions and transfers :-

The advise of the Committee shall be obtained in respect of *appointment including appointment by nomination, by loan service, by deputation, by re-employment or by transfer from State Service to The Panchayat Service, or appointment by promotion to any of the posts mentioned in The Schedule except;

(a) where the period of appointments is not likely to exceed **one year; or

(b) where temporary appointments and promotions for a period exceeding $^{(0)}$ one year are required to be made immediately on administrative grounds:

Provided that in the case of a temporary appointment or promotion referred to in clause (b) the panchayat concerned shall, however,

notify the same to the Selection Committee immediately **for its advice after the appointment is made.

*. Vide by GNPandHD No.KP/71-58/PRR-30(1)/71-JH, dated the 18th May 1971.

<u>5.</u>.:-

¹ Deleted.

1. Vice GNP and HD No.KP/7-51/PRR-3I(I)/71-Jh, dated 18th May 1971.

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